

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

STARRED QUESTION NO:211

ANSWERED ON:04.08.2015

Krishi Vigyan Kendras

Bhamre Dr. Subhash Ramrao;Reddy Shri Ch. Malla

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government proposes to upgrade and modernise the existing Krishi Vigyan Kendras (KVKs) and if so, the details thereof, State/UT-wise;
- (b) the funds earmarked for the said purpose during the 12th Five Year Plan period, State/UT-wise;
- (c) whether certain cases of alleged irregularities in the functioning of the KVKs have come to the notice of the Government and if so, the details thereof;
- (d) whether the Government has set up a Committee to look into the matter; and
- (e) if so, the details thereof including the findings of the Committee along with the follow-up action taken by the Government thereon?

Answer

THE MINISTER OF AGRICULTURE

???? ?????? (SHRI RADHA MOHAN SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN RESPECT OF PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. 211 TO BE ANSWERED ON 04/08/2015 REGARDING "KRISHI VIGYAN KENDRAS"

(a) & (b): Yes, Madam. A number of provisions have been made for creation of some additional facilities in selected KVKs including rain water harvesting; soil and water testing facilities; minimal processing facilities; carp hatcheries; integrated farming system units; and e-linkage facilities during 12th Five Year Plan. The new initiatives taken to modernise KVKs include provision of technology information units; mini seed processing facilities; 25 KVA silent genset; micro-nutrient analysis facilities; v KVK and KVK Net; and mandating some of the KVKs to work as specialized KVKs. The State/UT-wise details of earmarked funds and the number of KVKs selected for strengthening with such facilities are given in Annexure I & II respectively.

(c) to (e): As far as certain cases of alleged irregularities in the functioning of KVKs are concerned, some irregularities had come to the notice of the ICAR in the functioning of KVKs in: - 1) Guntur, Andhra Pradesh, 2) Nanded, Maharashtra, 3) Unnao, Uttar Pradesh, 4) Jamui, Bihar and 5) KVK Thanjavur & 6) KVK Tirunelveli of Taminadu. The KVK-wise details are as follows:

KVK Guntur (Andhra Pradesh): It was found that functioning of KVK, Guntur, Andhra Pradesh has been affected due to dispute amongst the management of the Host Organization which is sub - judice.

KVK, Nanded (Maharashtra): The KVK, Nanded, Maharashtra had some administrative issues concerning use and maintenance of KVK infrastructure, holding of scientific advisory committee meetings regularly and made procedural lapses in maintenance of records for which corrective measures were suggested and the same have now been followed.

KVK, Unnao (Uttar Pradesh): Complaints have been received alleging irregularities related to ownership of land, recruitment of staff and functioning of KVK, Unnao, Uttar Pradesh. It was decided that KVKs under NGOs established w.e.f. 13.01.2005 will have to mortgage their land in favour of ICAR. However, the KVK Unnao was established in 1999 and there was no such clause in the MoU signed between the NGO managing the KVK and the ICAR. Therefore, mortgage of land of the KVK cannot be enforced. Further, a committee has been constituted under the chairmanship of Director, IISR, Lucknow to fill up all the vacancies of KVK Unnao.

KVK, Jamui (Bihar): As regards to KVK at Jamui district of Bihar, there was a dispute regarding ownership of the land between the two related organizations and a committee was constituted for investigating the issue. Based on the recommendations of the Committee it has been decided to continue with the ownership of the KVK with the existing NGO (Shrambharti Khadigram).

KVK, Thanjavur & KVK, Tirunelveli (Tamilnadu): There were also complaints regarding irregularities in KVK Thanjavur and KVK Tirunelveli of Tamilnadu related to construction and unauthorized use of buildings, appointment of staff, payment of salary to employees and diversion of funds. The matter has been investigated by a committee and the process of inquiry has been completed.

The report is under examination.
